

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Customs Appeal No. 41375 of 2014

(Arising out of Order-in-Appeal C.Cus.No. 732/2014 dated 01.05.2014 passed by Commissioner of Customs (Appeals), No. 60, Rajaji Salai, Customs House, Chennai – 600 001)

M/s. V.R. Impex

No. 19/23, 1st Street,
Kumaraswamy, Rajapuram,
Pattalam, Demellow Road,
Chennai – 600 012.

...Appellant

Versus

Commissioner of Customs

Chennai Import Commissionerate,
No. 60, Rajaji Salai,
Custom House,
Chennai - 600 001.

...Respondent

APPEARANCE:

For the Appellant : None

For the Respondent : Shri Harendra Singh Pal, Authorised Representative

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)

HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

FINAL ORDER No. 40545 / 2024

DATE OF HEARING/ DECISION: 27.05.2024

Order :- Per Ms. SULEKHA BEEVI C.S.

The above appeal has come up for hearing as per published list. The matter had earlier come up for hearing on 08.11.2023 and as there was no representation on behalf of the appellant, the Bench had directed to issue registered notice to the appellant as well as the Counsel. In spite of issuing such notice, there is no representation for the appellant. The appeal was

posted for hearing on 08.12.2023, 19.01.2024, 19.02.2024, 01.04.2024 and adjourned to this date. As there is continuously no representation for the appellant, the matter is dismissed for default under Rule 20 of Customs, Excise and Service Tax Appellate Tribunal (Procedure) Rules, 1982.

(Order dictated and pronounced in open court)

Sd/-
(VASA SESHAGIRI RAO)
MEMBER (TECHNICAL)

Sd/-
(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

MK